

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 320

IA-3689/2023, IA-624/2023, IA-2368/2022, IA-5861/2022, IA-12/2022

IN

IB-276(ND)/2019

IN THE MATTER OF:

Mrs. Naseem Vohra

.... Petitioner/Applicant

Vs.

M/s. IIHT Systems Ltd.

.... Respondent

Order u/S. 9 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 10.04.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the OC : Mr. Nitish K. Sharma, Adv., Mr. Ashutosh Gupta,
Mr. Gaurav Rana, Advs. In IA-3689/2023
For the Respondent : Mr. Ashutosh Gupta, Mr. Gaurav Rana, Advs. For R-
5 in IA-12/2022

ORDER

Due to paucity of time, the matter is adjourned as directed by
Hon'ble Members.

List the matter on **17.05.2024.**

-Sd-
(COURT OFFICER)